

CBI No. 284/2019

CBI VS YOGESH MALHOTRA ETC.

20.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is proceeding at the stage of Arguments on Charge and is listed for 30/06/2020.

Let Notice be issued (through Email / WhatsApp / telephonically or via sms only) to Ld. Counsel(s) for the parties with following directions:

- i. To give their consent whether they want to address oral argument if any pertaining to framing of charge through video conferencing as well in addition to written submission .
- ii. To give their consent whether they are agreeable for submitting their Arguments of Charge through their written submission if any.
- iii. To send their written submission in synopsis form , as brief as possible.

In case of any eventuality Ld. Counsel(s) are requested to send their communications immediate (via email only) and in the eventuality of any inconvenience or query you may contact Ms. Pallavi reader the court via (official email id : readercbicourtroomno.504trade@gmail.com or on whatsapp as well as mob no. 9210587637 telephonically or sms only) .

List the matter on date already fixed for 30.06.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



(ANURAG SAIN)

Special Judge (CBI) Court (CBI)-II
Rouse Avenue Court Complex
New Delhi
20.06.2020

CC No. 199/19

CBI Vs Virendra Singh & Anrs.

09.06.2020

Present: None.

The present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi

The present matter is at the stage of final arguments.

In terms of aforesaid office order, let notices be issued (through email, WhatsApp, SMS or through phone call) to Ld. Sr. Public Prosecutor for CBI and Ld. Counsels

for the accused persons for the next date of hearing. In case of any query in this regard, they may contact Mrs Pallavi, Reader of this court on her mobile phone no. 9210587637.

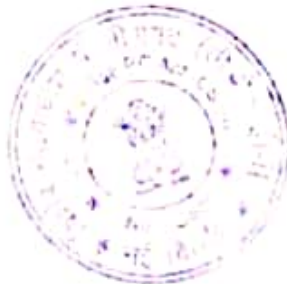
Put up this matter for final arguments/further proceedings, on 27.06.2020.

A copy of this order be sent alongwith the notices to the Ld. Sr. PP and Ld. Counsels for the accused persons.

Officials are directed to do the needful.


(Anurag Jain)

Special Judge
विशेष न्यायाधीश (पी.सी.एक्ट)-II
Special Judge PC Act (CBI)-II
(PC Act) (CBI)-11/RADC/ND/09.06.2020
Routin



CC No. 140/19 (Old CC No. 8559/16)

CBI Vs. Ravinder Singh & Anr.

09.06.2020

Present: None.

The present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi

The present matter is at the stage of final arguments.

In terms of aforesaid office order, let notices be issued (through email, WhatsApp, SMS or through phone call) to Ld. Sr. Public Prosecutor for CBI and Ld. Counsels

for the accused persons for the next date of hearing. In case of any query in this regard, they may contact Mrs Pallavi, Reader of this court on her mobile phone no. 9210587637.

Put up this matter for final arguments/further proceedings, on 27.06.2020.

A copy of this order be sent alongwith the notices to the Ld. Sr. PP and Ld. Counsels

for the accused persons.

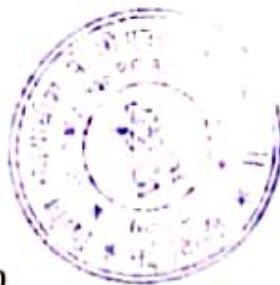
Officials are directed to do the needful.


(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/09.06.2020

Dist. Judge (PC Act) (CBI)-11
RADC, New Delhi
D.O. No. 11/RADC/ND/09.06.2020



CC No. 381/19

CBI Vs Sukhwinder Singh Cheema & Anrs.

22.06.2020

Present: None.

The present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi

The present matter is at the stage of arguments on application under section 294 Cr.P.C. filed on behalf of A-5.

It is informed that Id. counsels for the accused persons had requested for adjournment.

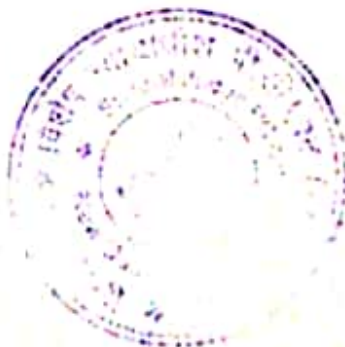
Accordingly, on request, re-notify this matter for arguments on the application under section 294Cr.P.C. filed on behalf of A-5, on 16.07.2020. The meeting schedule time shall be informed to the parties subsequently.


(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/22.06.2020

D. D. U. No. 117/RADC/ND/22.06.2020



CC No. 142/19

CBI Vs V. N. Rajasekharan & Anrs.

22.06.2020

Present: None for CBI.

Sh. Manmeet, Id. counsel for A-2.

The present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi

The present matter is at the stage of arguments on the point of charge.

Ld. counsel for A-2 submits that he will adopt the arguments to be addressed on behalf of A-3 and will address further arguments thereafter.

It is informed that Id. counsels for A-1 and A-3 had requested for adjournment.

Accordingly, re-notify this matter for arguments on the point of charge, on 21.07.2020. The meeting schedule time shall be informed to the parties subsequently.

(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/22.06.2020



CC No. 283/19 (Old CC No. 8556/16)

CBI Vs. Ravinder Singh & Anrs.

02.06.2020

Present: None.

The present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi

The present matter is at the stage of final arguments.

In terms of aforesaid office order, let notices be issued (through email, WhatsApp, SMS or through phone call) to Ld. Sr. Public Prosecutor for CBI and Ld. Counsels

for the accused persons for the next date of hearing. In case of any query in this regard, they may contact Mrs Pallavi, Reader of this court on her mobile phone no. 9210587637.

Put up this matter for final arguments/further proceedings, on 27.06.2020.

A copy of this order be sent alongwith the notices to the Ld. Sr. PP and Ld. Counsels for the accused persons.

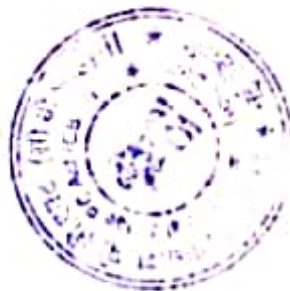
Officials are directed to do the needful.



(Anurag Sain)

Special Judge

विशेष न्यायाधीश (पी.सी.एक्ट) (CBI)-II
Special Judge (PC Act) (CBI)-II
RADC, New Delhi
दिनांक: 02.06.2020
आदेश संख्या: E-2574-2639/DJ/RADC/2020



CBI No. 381/2019
CBI VS SUKHWINDER SINGH CHEEMA ETC.

20.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R 235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of misc. arguments and is listed for 22/06/2020.

Let Notice be issued (through Email / WhatsApp /telephonically or via sms only) to Ld. Counsel(s) for the parties with following directions:

- i. To give their consent if they want to address oral argument through video conference.
- ii. To give their consent whether they are agreeable for arguments via written submission .
- iii. To send their written submission in synopsis form , as brief as possible.

In case of any eventuality Ld. Counsel(s) are requested to send their communications immediately (via email only) and in the eventuality of any inconvenience or query you may contact Ms. Pallavi reader of the court via (official email id : readercbicourtroomno.50@rediffmail.com or on whatsapp as well as mobile no. 9210587637 telephonically or sms only) .

List the matter on date already fixed for 22.06.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



(ANURAG SAEN)

Special Judge,CBI -11,

RADC, New Delhi

20.06.2020
Special Judge, CBI-11
RADC, New Delhi
20/06/2020
D. U. No. 110 New Delhi

CBI No. 142/2019

CBI VS V.N. RAJASEKHARAN

20.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of Charge and is listed for 22/06/2020.

Let Notice be issued (through Email / WhatsApp / telephonically or via sms only) to Ld. Counsel(s) for the parties with following directions:

- i. To give their consent that they are agreeable for Argument on point of charge through video conferencing.
- ii. To give their consent whether they are agreeable for Argument on point of Charge through their written submission if any.
- iii. To send their written submission if any pertaining to Argument on point of Charge in synopsis form , as brief as possible.
- iv. To give their consent whether they want to address oral argument if any pertaining to framing of charge through video conferencing as well in addition to written submission.

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List the matter on date already fixed for 22.06.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



(ANURAG SAHN)

Special Judge, CBI -11.

RADC, New Delhi

20.06.2020
Special Judge, CBI -11
Rajiv Gandhi Complex
Rajiv Avenue, Connaught Place
New Delhi - 110028